

In the Central Administrative Tribunal
Calcutta Bench
OA No.1260/97

10-1-2005

Present : Hon'ble Mr. Justice B. Panigrahi, Vice-Chairman
Hon'ble Mr.N.D. Dayal, Member(A)

Tapan Kumar Mondal

-Vs-

Posts

For the applicant : Mr.C.S. Bag, Counsel

For the respondents : Mr.B.K. Chatterjee, Counsel

ORDER

Per Mr.Justice B. Panigrahi, V.C.

This is an order passed by another Bench consisting of Hon'ble Member Mr.M.K. Gupta and Hon'ble Member, Mr.M.K. Misra, Member(J) and Member(A) respectively. Mr.B.K. Chatterjee, the learned counsel appearing for the respondents has submitted that although he participated in the hearing of the case on 13-12-04, yet his name could not find place in the order, which was dictated in the open court. He could come to know after receipt of the copy of the judgement/order that his name was omitted. On reading body of the judgement it is noticed that both the parties were heard on the date fixed. Therefore, it appears that the name was inadvertently omitted at the top of the order. Accordingly, the name of Mr.Chatterjee be incorporated and copies if already given be corrected.


Member (A)


Vice-Chairman